

GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 102/2001

R.A/C.P No.

E.P/M.A No.

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SECTION OFFICER (Judl.)

Subis
6/12/17

FORM NO.4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWHATI BENCH ::::: GUWAHATI

ORDER SHEET
APPLICATION NO 102 OF 2001

Applicant (s) Sri Nimbu Lal Yadav & ors.

Respondent(s) U.O.I. & ors.

Advocate for Applicant(s) Mr. Adil Ahmed

Advocate for Respondent(s) C.G.C.

Notes of the Registry

Date

Order of the Tribunal

13.3.01

Present: Hon'ble Mr. Justice
D.N. Choudhury, Vice-Chairman and
Hon'ble Mr. K.K. Sharma, Administra-
tive Member.

Heard learned counsel for the
parties.

Application is admitted.
Call for records. Issue notice of
the respondents. Returnable by
4 weeks. Mr. A. Deb Roy, Sr. C.G.S.
accepts notice on behalf of ~~the~~
the respondents.

List on 10.4.01 for orders.

K. C. Sharma
Member

[Signature]
Vice-Chairman

Im
[Signature]
13/3/01

10.4.2001

Four weeks time allowed to
the respondents to file written statement.
List for orders on 11.5.01.

[Signature]
Vice-Chairman

nkm

Dated

59 422641
10/3/01
[Signature]
REGISTRAR. 12/3/01

Requirements filed

Recd 2 copies

[Signature]
15/3/01

15.3.2001

Service of Notice
is completed.
28.3.2001

[Signature] Copy of order issued to
Mr. A. Deb Roy
r.d.gse.
[Signature]

11.5.01 Written statement has been filed.
The application may file rejoinder if any
within 2 weeks. List on 11.6.01 for orders.

Member

Vice-Chairman

lm

No. written statement 11.5.01
has been filed.

List on 11.6.01 to enable the respon-
dents to file written statement.

U. Ushar
Member

[Signature]
Vice-Chairman

2/8/01

lm

11.6.01

Mr. A. Deb Roy, learned Sr.C.G.S.C. for the
respondents, is allowed 4 weeks and no more time
to file written statement.

The applicant may file rejoinder, if any,
within 4 weeks thereafter.

List on 2-8-2001 for order.

U. Ushar
Member

[Signature]
Vice-Chairman

bb

2.8.01

List on 4-9-2001 to enable the
respondents to file written statement.

U. Ushar
Member

[Signature]
Vice-Chairman

30.7.2001

vr/s has been mb

submitted by the 4.9.01
respondents.

Written statement has been filed. The applicant
may file rejoinder, if any, within 2 weeks.

List on 24/9/01 for order.

U. Ushar
Member

Member

mb
24.9.01

Pleadings are complete. The case may now be
listed for hearing. The applicant representing himself
may inform the next date of hearing.

List on 20/11/01 for hearing.

No rejoinder has been
filed.

2/19-11-01

U. Ushar
Member

[Signature]
Vice-Chairman

mb

20-11-2001

None appears by the applicant,
passed over to 2/11/2001.

A. K. Roy
20/11/2001

Notes of the Registry	Date	Order of the Tribunal
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21.11.01

Heard counsel for the parties.
Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

K. C. Sharma
Member

[Signature]
Vice-Chairman

pg

29.11.2004

Copy of the Judgment has been put to the office for study. The case is to be L/A for the parties.

[Signature]

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 102 of 2001.

Date of Decision.....21-11-2001.

Shri Nimbu Lal Yadav and 24 others.

-----Petitioner(s)

Sri A. Ahmed.

-----Advocate for the
Petitioner(s)

-Versus-

Union of India & Ors.

-----Respondent(s)

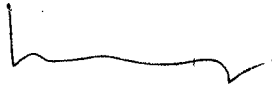
Sri A. Deb Roy, Sr.C.G.S.C.

-----Advocate for the
Respondent(s)

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN
THE HON'BLE MR K.K.SHARMA, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : Vice-Chairman



d

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 102 of 2001.

Date of Order : This the 21st Day of November, 2001.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

Shri Nimbu Lal Yadav and 24 others. . . .Applicant

By Advocate Sri A.Ahmed.

- Versus -

1. Union of India,
represented by the Secretary
to the Govt. of India,
Ministry of Defence, New Delhi.

2. The Garrison Engineer,
Missamari, P.O. Missamari,
Dist. Sonitpur(Assam) . . . Respondents.

By Advocate Sri A.Deb Roy, Sr.C.G.S.C.

O R D E R

CHOWDHURY J.(V.C)

The issue pertains to granting of the Special Duty Allowance (SDA). According to the applicants the respondents unlawfully deprived them from the S.D.A granted to the similarly situated persons. According to the respondents all the applicants are N.E.R.recruitees and therefore they are not entitled for S.D.A in terms of the decision rendered by the Supreme Court in Union of India vs. Sivijay Kumar, disposed of on 20.9.1994, save and except the person named at serial No.18 Sri Pani Ram Das. The respondents in their written statement has categorically stated that all of them except serial No.18 are N.E.R.recruitees and therefore they are not entitled for the allowance.

2. Heard Mr A.Ahmed, learned counsel for the applicants and also Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents.

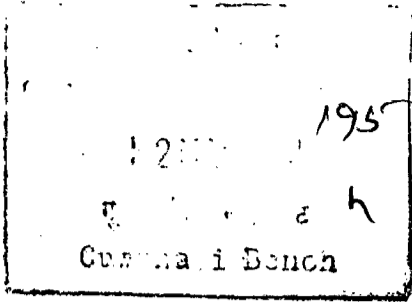
contd..2

In view of the position stated above we reject the application save and except the case of the applicant No.18 Sri Pani Ram Das, who according to the own showing of the respondents is entitled for the S.D.A. The respondents are directed to pay S.D.A to the person cited at serial No.18 if not already paid.

The application is disposed of accordingly. There shall however, be no order as to costs.


(K.K.SHARMA)
ADMINISTRATIVE MEMBER


(D.N.CHOWDHURY)
VICE CHAIRMAN



MS
12/5/87

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 102 OF 2001.

Sri Nimbu Lal Yadav & others

-Applicants.

-Versus-

The Union of India & Others.

-Respondents.

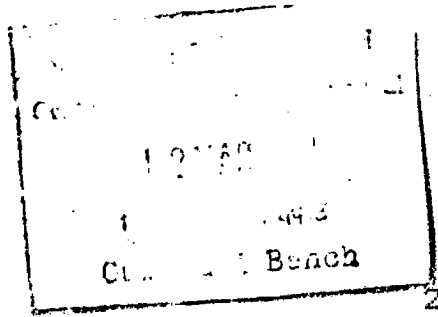
I N D E X

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Filed by

(Adil Ahmed)

Advocate.



Filed by

Siddhanta Boro applicant no 7

Through [Signature]

(CADIL AHMED)
Advocate

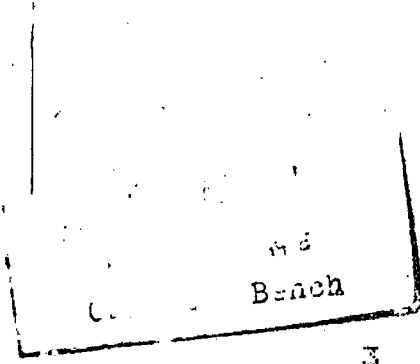
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.
(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)
ORIGINAL APPLICATION NO. OF 2001.

BETWEEN

Sl. No.	MES No.	Name	Designation
1]	233689	Sri Nimbu Lal Yadav	FMG
2]	229502	J. Bhattacharjee	J.E.
3]	224549	R. E. Singh	R/CH/MACH
4]	235182	Md. Ajaz Ahmed	Ch/Elcet
5]	232866	Sri R. G. Saha	Ele, HS-II
6]	264487	G. Senapati	J.E.
7]	224072	S.R. Borah	M/Reader-I
8]	NAY	M. K. Chetri	Mazdoor
9]	232676	P.K. Goswami	Elec/HS-I
10]	265326	P.K. Boro	Mate
11]	265813	Lohit Boro	Mazdoor
12]	265528	Pradip Ganguli	Elect/HS-II
13]	265551	Ganesh Chandra Patowary,	-do-
14]	265688	Gopinath Nandi	-do-
15]	233618	Rajandra Rai	Elect/HS-I
16]	265122	L R Kurmi	Elect/HS-II
17]	265536	Mangru Munda	FMG
18]	16644	Pani Ram Das	D/Farm, F/hand
19]	26541	R N Narzary,	P/Fitter
20]	232364	Siv Rai	Mate
21]	265911	Kartik Passi	CVB
22]	2651012	B N Choudhury	FGM
23]	233173	J K Bhattacharjee	A/W
24]	265623	Smt Rejina Boro	UDC
25]	233600	Sri Jogesh Deka	I/Macer

-Applicants.

[Signature]



All applicants are working under the Garrison Engineer, Missamari, P.O.- Missamari, District-Sonitpur.

-AND-

- 1) The Union of India, represented by the Secretary Defence, Government of India, New Delhi.
- 2) The Garrison Engineer, Missamari, P.O.-Missamari, District-Sonitpur.

-RESPONDENTS.

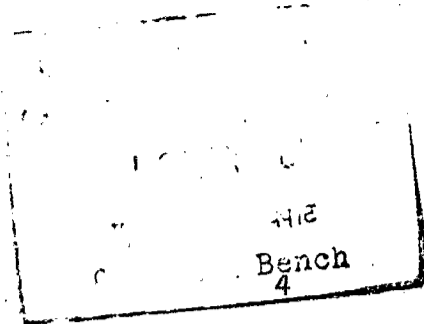
1] DETAILS OF THE APPLICATION:

i) The application is made for non-implementation of Memo No. 20014/3/83-IV, Government of India, Ministry of Expenditure, New Delhi and Office Memo No. 4(19)/83/D Civil-I dated 11.01.84 regarding payment of Special Duty Allowance for Defence Civilian Employees.

ii) The application is made for non-implementation of the Hon'ble Apex Court's judgement in Civil Appeal No. 1572/97 dated 17.02.97 for payment of special Duty Allowances to the Defence Civilian Employees working in the North Eastern Region.

2] JURISDICTION OF THE TRIBUNAL:

The applicants declare that the subject matter of the instant application is



within the jurisdiction of this Hon'ble Tribunal.

3] LIMITATION:

The applicants further declare that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4] FACTS OF THE CASE:

The facts of the case in brief are given below:

4.1 That your humble applicants are all Indian Citizens as such they are entitled to all the rights and privileges guaranteed under the Constitution of India. The applicants are all Defence Civilian employees and they are serving under the Ministry of Defence in different capacities since long time. Now they are serving under the Garrison Engineer, Missamari, P.O.-Missamari, District-Sonitpur.

4.2 That all the applicants have got common grievances, common course of action and nature of their relief prayed for is also same and similar and hence having regard to the facts and circumstances they intend to prefer this instant application jointly and accordingly they crave leave of the Hon'ble Tribunal under Rule 4(5) (a) of the Central Adminis-

1983
Bench

trative Tribunal (procedure) Rules, 1987. They also crave leave of the Hon'ble Tribunal and pray that they may be allowed to file this joint application and pursue the instant application redressal of their common grievances.

4.3 That the Government of India, Ministry of Finance, Department of Expenditure granted certain improvement and facilities in the Central Government Civilian Employees of the Central Government serving in the States and Union Territories of North-Eastern Region vide Office Memorandum No. 20014/3/B3-IV dated 14.12.1983. In clause II of the said office Memorandum Special (Duty) Allowances was granted to Central Government Civilian Employees who have all India Transfer Liability at the rate of Rs. 25% of the basic pay subject to ceiling of Rs. 400/- per month on posting to any station in the North-Eastern Region. The relevant portion of O. M. dated 14.12.1983 is quoted below:

• (iii) Special (Duty) Allowance:
Central Government Civilian Employees who have all India Transfer Liability will be granted a (special) Duty Allowance at the rate of Rs. 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North-East Region. Such of these employees who are exempted from pay of income Tax, will however not be eligible for the special (duty) Allowance, Special (duty) Allowance will be in addition to any special Pay and for allowances already being drawn subject to the condition

24
Dench

that the total of such special (duty) Allowance plus special deputation (Duty) Allowance will not exceed Rs. 400/- per month. Special Allowance like Special Compensatory (Remote) Locality Allowance, Construction Allowance and project Allowance will be drawn separately:

An extract of office Memorandum dated 14.12.88 are annexed hereto and the same are marked as Annexure- 1 and 2 respectively.

4.4 That your applicants beg to state that, they are all scheduled with all India Transfer Liability in terms of their offer of appointment and with the said liability they have received the offer of appointment and joined the service of the respondents.

4.5 That these Defence Civilian Employees are entitled to get the benefits of Special (Duty) Allowance vide recent judgement of the Hon'ble Supreme Court of India in civil Appeal No. 1572/97 dated 17.2.97. The Hon'ble Supreme Court in their judgement it has been clearly stated that all the Defence Civilian Employees who are working in the North-Eastern Region are entitled to get the benefits of Special (Duty) Allowance because the Defence Civilian employee deployed at the North Eastern Region for support of Operational Requirement they face the imminent hostilities supporting the Army Personnel deployed there.

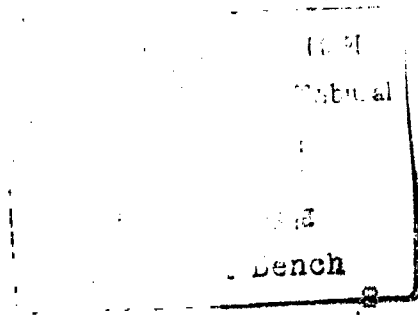


15
1572/97
Bench

Annexure-3 is the photocopy of the Judgment & Order dated 17-02-1997 passed in Civil Appeal No. 1572/97.

4.6 That your applicant begs to state that they have fulfilled all the terms and condition of Special (Duty) Allowance as admissible to all the Defence Civilian Employees serving in the North-Eastern Region and the recent Hon'ble Supreme Court's order/judgement in which it was held that those Defence Civilian Employees who are serving in the North Eastern Region are entitled to get the benefit of Special Duty Allowance and as such, they can not be denied by the Respondents to get the benefits of Special (Duty) Allowance and as such, the applicants are legally entitled to get the benefits of Special (Duty) Allowance.

4.7 That your applicants beg to state that they have submitted representation before the Respondents for payment of Special (Duty) Allowance to the Defence Civilian Employees as per the recent Hon'ble Supreme Court's Judgement in Civil Appeal No. 1572/97 dated 17.2.97. But the Respondents have not yet taken any steps for payment of Special (Duty) Allowance to the Defence Civilian Employees and in the circumstances finding no other alternative way the applicants are approaching before this Hon'ble Tribunal for protection of their interest and rights.



4.8 That your applicant begs to state that the similarly situated some Defence Civilian Employees of the filed an Original Application No. 270 of 1998 before this Hon'ble Tribunal with a prayer for payment of Special Duty Allowance to the Defence Civilian Employee as per Hon'ble Supreme Court Judgment in Civil Appeal No. 1572 of 1997 [Reported in SCC (1997) 4 Page 189]. The Hon'ble Tribunal after hearing both the parties allowed the Original Application No. 270 of 1998 and directed the Respondents to pay the Special Duty Allowance to the Defence Civilian Employees.

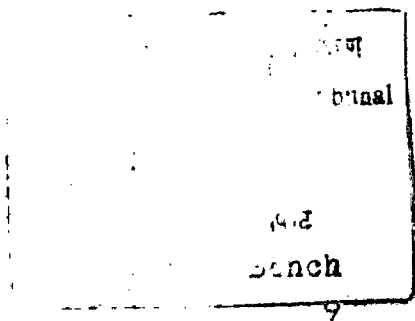
Annexure-4 is the Photocopy of Judgment and Order dated 20-12-2000 passed in O.A. No. 270 of 1998 by this Hon'ble Tribunal.

4.9 That your applicants submit that there is no other alternative remedy and the remedy sought for, if granted, would be just, adequate and proper.

4.10 That this application is filed bona fide and for the cause of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION

5.1 For that the applicants having fulfilled the entire Criterion laid down by the Hon'ble Supreme Court judgement in Civil Appeal No. 1572 of 1997 towards granting the Special (Duty) Allowance, to the Defence



Civilian Employees of North Eastern Region. Hence the Respondents can not deny the same to the applicants without any jurisdiction.

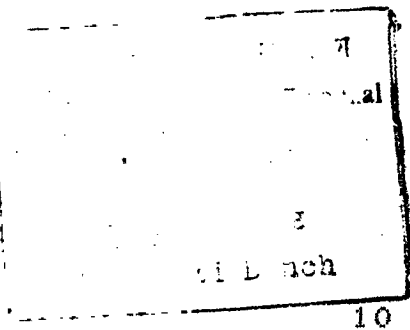
5.2 For that there is no jurisdiction in denying the said benefits granted to the applicants and the denial has resulted in violation of the Articles 14 and 16 of the Constitution of India and also other similarly situated employees already have been granted the said benefits.

5.3 For that the applicants having fulfilled all the criterion laid down in the aforesaid Memorandum towards granting the Special (Duty) Allowance, the respondents can not deny the same to the applicants without any jurisdiction.

5.4 For that the application has been denied the said benefits without any principle of being heard. There is a violation of the principle of natural justice in denial of the benefits to the applicants and accordingly proper reliefs and required to be granted to the applicants.

5.5 For that it is a settled proposition of law that when the same principle have been laid down in given cases, all other persons who are similarly situated should be granted the said benefits without requiring them to approach in the court of law.

A handwritten signature or initials, possibly "S. S.", written in black ink at the bottom left of the page.



5.6 For that the recent Hon'ble Supreme court's judgement it was held that irrespective of facts and circumstances the Defence Civilian Personnel who are posted in the North Eastern Region are entitled to get the benefits of Special (Duty) Allowance and as such, the same can not be denied to the applicants by the Respondents.

5.7 For that the action of the Respondents are illegal, arbitrary and not sustainable in law.

6. DETAIL REMEDY EXHAUSTED:

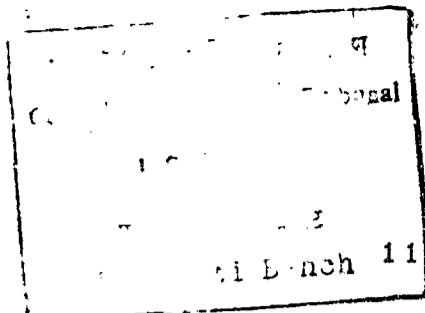
That there is no other alternative and efficacious remedy available to the applicants except invoking the jurisdiction of this Hon'ble Court under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY COURT:

The applicants further declare that they have not filed any application, the applicants most respectfully pray that your Lordship may be pleased to admit this application and grant the following reliefs:-

8. RELIEF PRAYED FOR:

Under the facts and circumstances stated above in this application it is therefore most respectfully prayed that your



Lordship may be pleased to admit this application and call for the records, issue notices to the Respondents to show cause as to why the reliefs sought for should not be granted to the applicants and after hearing the parties on the cause or cause that may be shown and also on perusal of records your Lordships may be pleased to pass the necessary order or orders as your Lordships may deem fit and proper for granting the following reliefs to the applicants:

8.1 That the Hon'ble Tribunal may be pleased to grant the Special (Duty) Allowance to the applicants in terms of Memo No. 20014/ 3/83 E-IV dated 14.12.83 and office Memorandum No. 20014/16/86 IV/E II (B) dated 1.12.88.

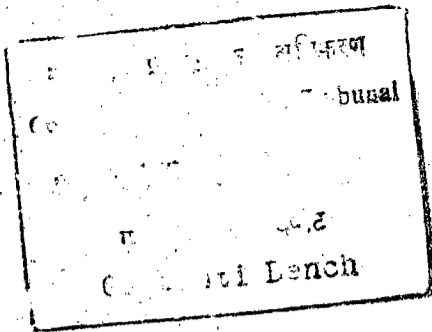
8.2 That the respondents may be directed to pay the Special (Duty) Allowance to the applicants in terms of Hon'ble Supreme Court's Judgment in civil Rule No. 1572 of 1997 dated 17-02-97.

8.3 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.

8.4 Cost of the Case.

9: APPLICATION IS FILED THROUGH ADVOCATE

A handwritten signature or mark at the bottom of the page, possibly a name or initials.



10.

PARTICULARS OF I.P.O.

I.P.O. No. : 5G422641

Date of issue : 10.3.2001

Issue from : Guwahati

Payable at : Guwahati

11.

LIST OF ENCLOSURES: As stated above.

Aban

VERIFICATION

I, Sri Sibaram Borah, MES No. 224072 M/Reader-I working under the Garrison Engineer, Missamari, P.O.-Missamari, District-Sonitpur and applicant No. 7 of the instant application also authorised by the other applicants do hereby solemnly affirm and verify the statements in paragraphs 4.1, 4.2, 4.4, 4.6, 4.7 are true to my knowledge, those made in paragraphs 4.3, 4.5, 4.8 are being matters of record true to my information and those made in paragraph 5 of the application are true to my legal advice and those made in the rest are my humble submissions before this Hon'ble Tribunal.

And I sign this verification today on this 12th day of March, 20001 at Guwahati.

Siba Ram Borah.
DECLARANT.

- 14 -

No. 20014/2/03/E.IV
 Government of India
 Ministry of Finance
 Department of Expenditure

ANNEXURE - 1

New Delhi, the 14th Dec '83

OFFICE MEMORANDUM


Subject: Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Staff Administrative Reform, to review the existing allowances & Administrative Refers, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows :-

- i) Tenure of posting/deputation.
 x x x x x x x x
- ii) Weight-age for Central deputation/retained abroad and special mention in confidential Records.
 x x x x x x x
- iii) Special (Duty) Allowance :

Central Government civilian employees who have All India transfer liability will be granted a special (Duty) Allowance at the rate of 25 percent of basic pay subject to any a ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempted from payment of income tax will, however, not

Contd..

(Signed)

 Director



be eligible for this Special (Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and pre Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus special pay/deputation (Duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

XXXXXXXX

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XXXXXXXXXXXX

XXXXXXXXXXXX

XXXXXXXXXX

Sd/- S.C. BANIK
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

Handwritten signature and initials:
Sd/-
A. K. Banik

No. 20014/18/86/E.IV/E.II (3)
Govt. of India, Ministry of Finance
Department of Expenditure

New Delhi the 1 Dec 1986

OFFICE MEMORANDUM

Subject : Improvements and facilities for Civilian employees of the Central Govt. serving in the States of North Eastern Region, Andaman Nicobar and Lakshadweep.

The undersigned is directed to refer to this Ministry's G.O. No. 20014/3/83-E.IV dated 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Government employees posted in North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh and Mizoram has been engaging the attention of the Govt. Accordingly the President is now pleased to decide as follows.

- i) xxxxxxxxxxxxxx
- ii) x x x x x xx

111) Special (Duty) Allowance.

The Central Govt. Civilian employees who have all India transfer liability will be granted special (Duty) Allowance at the rate of 12% of basic pay subject to ceiling of Rs. 1000/- per month on posting to any station in the North Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed Rs. 1000/- p.m. Special allowance like special compensatory (Remote locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Govt. civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant special (Duty) Allowance under this para and are exempted from payment of Income-Tax under the Income Tax Act will also draw Special (Duty) Allowance.

XXXXXXXXXX
XXXXXXXXXX

Antel
Antel

Certified to be true copy
[Signature]
 Assistant Registrar - (Judicial)
 3/3/97
 Supreme Court of India

IN THE SUPREME COURT OF INDIA
 CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1572 OF 1997

(Arising out of SLP (C) No. 14008 of 1996)

100181

Union of India & Ors. etc.

... Appellants

Versus

A. Prasad, B.S.O. & Ors. etc.

... Respondents

WITH

CIVIL APPEAL NOS. 1573-1576, 1577, 1578-1579, 1580-1585/97

(Arising out of SLP (C) Nos. 17236-39, 14104, 15141-42, 15740, 25108-10 of 1996, SLP (C) No. 4396/96 (CC-5040/96) and SLP (C) No. 4398/96 (CC-6860/96))

O R D E R

Leave granted. We have heard learned counsel

of the parties.

These appeals by special leave arise from the various orders passed by the Central Administrative Tribunal, Gauhati Bench in different matters. The main order was passed on 17.11.1995 in RA No. 4/95 in OA No. 49/89.

The Government of India have been issuing orders from time to time for payment of allowances and

[Signature]
 Asst. Registrar
 3/3/97

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facilities for civilian employees of the Central Government servants working in the States and Union Territories of the North-eastern region. It is not in dispute that Special Duty Allowance was ordered by the Government @ 25% of the basic pay subject to a ceiling of Rs. 400/- per month on posting on any station in the North-eastern region. Subsequently, the Government have been issuing orders from time to time. In the proceedings dated April 17, 1995, the Government modified the payment of the Special Duty Allowance and Special Compensatory (Remote Locality) Allowance as under:

"The Defence Civilian employees, serving in the newly defined modified Field Areas, will continue to be entitled to the Special Compensatory (Remote Locality) Allowance and other allowances as admissible to Defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilian employees in the newly defined Field Areas, Special Compensatory (Remote Locality) Allowance and other allowances not concurrently admissible along with Field Service Concessions."

It is contended by Mr. P.P. Malhotra, learned senior counsel appearing for the Union of India, that the view taken by the Tribunal that they are entitled to both, is not correct and that they would be entitled

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to either of the allowances. Shri P.P. Rao, learned senior counsel appearing for some of the respondents has contended that those civilian employees working in the defence service at various stations in the North-eastern region were given Special Duty Allowance with a view to attract the competent persons and the persons having been deployed, are entitled to the same and the amended concessions would be applicable to those employees who are transferred after April 17, 1975. All those who were serving earlier would be entitled to both. Shri Arun Jaitely, learned senior counsel appearing for some of the respondents has drawn our attention to the distinction between Field Area and Modified Field area and submitted that in cases where civilian employees are supporting the field defence persons deployed for the border operational requirements facing the immense hostilities, they will be denied the payment of both allowances while the personnel working in the Modified Field Area, in other words, in barracks, will be entitled to double benefit of both the allowance. This creates hostile discrimination and unjust results.

Having regard to the respective contentions, we are of the view that the Government having been

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 A. K. S. / Advocate

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extending the benefit of payment of Special Duty Allowance to all the defence employees working in the North-eastern region as per the orders issued by the Government from time to time as on April 17, 1995, they are entitled to both the Special Duty Allowance as well as Field Area Special Compensatory (Remote Locality) Allowance. The same came to be modified w.e.f. that date. Therefore, irrespective of the fact whether or not they have been deployed earlier to that date, all are entitled to both the allowances only upto that date. Thereafter, all the personnel whether transferred earlier to that or transferred from on or after that date, shall be entitled to payment of only one set of special Duty Allowance in terms of the above modified order.

As regards the payment of Special Duty Allowance to the defence civilian personnel deployed at the border area for support of operational requirement, they face the imminent hostilities supporting the army personnel deployed there. Necessarily, they alone require the double payment as ordered by the Government but they cannot be deprived of the same since they are facing imminent hostilities

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in hilly areas risking their lives as envisaged in the proceedings of the Army dated January 13, 1994. But the Modified Field Area, in other words, in the defence terminology, "barracks" in that area is a lesser risk area; hence they shall not be entitled to double payment. Under these circumstances, Mr. P.P. Malholtra is right in saying that the wording of the order requires modification. The Government is directed to modify the order and issue the corrigendum accordingly.

The appeals are disposed of accordingly. It is made clear that the Union of India is not entitled to recover any payments made, of the period prior to April 17, 1995. No costs.

(K. RAMASWAMY)

(G. T. NANAVATI)

NEW DELHI;
FEBRUARY 17, 1997.

AS
Amor

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 270 of 1990.

Date of Order : This the 20th Day of December, 2000.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr M.P.Singh, Administrative Member.

Shri Bikash Deb and 29 others. . . . applicants.

By Advocate Sri A.Ahmed.

- Versus -

Union of India & Ors. . . . Respondents.

By Sri A. Deb Roy, Sr.C.G.S.C.

ORDER

CHOWDHURY J.(V.C)

All the applicants are serving under the Commandant, 222 A.B.O.D, Narengi Camp. Having regard to the common grievance and seeking common relief, the leave is granted to them under Rule 4(5) (a) of the Central Administrative Tribunal (Procedure) Rules 1987 to file this single application. By this application the applicants have sought for a direction on the respondents to pay Special (Duty) Allowance to the applicants in terms of Office Memoranda No. 20014/3/83-E-IV dated 14.12.1983 and No. 20014/16/86 IV/II(B) dated 1.12.1988. In the light of the aforementioned Memorandum and in view of the decisions rendered by the Hon'ble Supreme Court in Union of India & Ors. vs. B.Prasad, B.S.O. and others, reported in (1997) 4 SCC 189. In that order the Supreme Court observed as follows :

"As regards the payment of Special Duty Allowance to the defence civilian personnel deployed in the border area for support of operational requirement, they face the imminent hostilities supporting the army personnel deployed there. Necessarily

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they alone require the double payment as ordered by the Government but they cannot be deprived of the same since they are facing imminent hostilities in hilly areas risking their lives as envisaged in the proceedings of the Army dated 13.1.1994. But the Modified Field Area, in other words, in the Defence terminology, "barracks" in that area is a lesser risking area; hence they shall not be entitled to double payment. Under these circumstances, Mr P.P.Malhotra is right in saying that the wording of the order requires modification. The Government is directed to modify the order and issue the corrigendum accordingly."



In the light of the aforesaid observation, the respondents are directed to pay Special (Duty) Allowance to the applicants. The application is accordingly allowed. There shall, however, be no order as to costs.

Sd/ VICE CHAIRMAN

Sd/MEMBER (Adm)

Certified to be true Copy

प्रमाणित प्रविलिपि

[Handwritten Signature]
22/12/2000

Dection Officer (A)

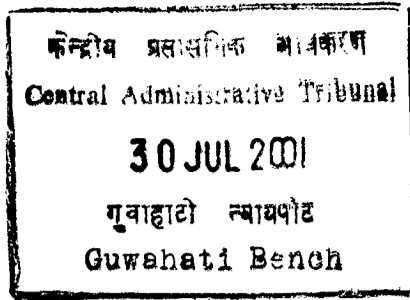
आयुक्त अधिकारी (अ) / Central Administrative Tribunal

Guwahati Bench, Guwahati / Assam


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22/12/2000

[Handwritten Signature]
A. K. Talwar

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Recd by
30/7/01
(A. DEB ROY)
Sr. C. O. S. G.
C. A. T. Guwahati Bench


Major
Garrison Engineer
Missamari

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH ::: GUWAHATI

O.A. NO. 102 OF 2001

Shri Nimbulal Yadav & Others

- Vs -

Union of India & Others.


- And -

In the matter of :

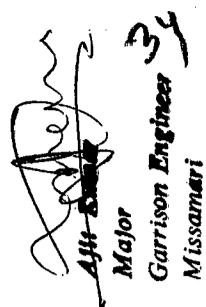
Written Statements submitted by the
Respondents

The respondents beg to submit the written
statement as follows :


1. That with regard to para 1, the respondents beg to state that the applicants except S. No. 18 belong to the office of Garrison Engineer Missamari. The Govt. of India Ministry of Finance Memo 20014/3/83-IV and office Memo No .4(19)/83/D Civil-I dated 11.01.84 regarding payment of Special Duty Allowance for Defence Civilian Employees cannot be implemented for the applicants since all of them (except Sl.No. 18) are NER recruittees or in other words residents of NER and hence not applicable for the allowance vide Hon'ble Supreme Court Judgement dated 20.9.94 in C.A. No. 3251 of 1993 (Union of India Vs Vijay Kumar and others).
2. That with regard to para 2 and 3, the respondents beg to offer no comments.


Major
Garrison Engineer
Missamari

3. That with regard to para 4.1, the respondents beg to state that the comments agreed.
4. That with regard to para 4.2, the respondents beg to offer no comments.
5. That with regard to para 4.3, the respondents beg to offer no agreed in the light of Supreme Court Judgement dated 29.9.94 in C.A. No. 3251 of 1993 UOI Vs Vijay Kumar and others where in it is clearly intimated that all residents of NER . Even if serving in NER with all India Transfer Liability is not authorised the payment of SDA .
6. That with regard to para 4.4, the respondents beg to offer agreed, to but they do not become entitled for drawal of SDA on such facts as per Govt. And Hon'ble Supreme Court Orders.
7. That with regard to para 4.5, the respondents beg to state that the Civil Appeal No. 1572/97 dated 17.2.97 is not relevant in this case as the case is not for recovery of SDA paid to the applicants.
8. That with regard to para 4.6, the respondents beg to state that the applicants are not eligible for drawal of SDA as per existing Orders as clarified Wide Supreme Court ruling mentioned at para 4.3 above.
9. That with regard to para 4.7, the respondents beg to state that no representation has been received from the applicants for payment of SDA . Hence application may not be admitted.


Major
Garrison Engineer
Missamari

10. That with regard to para 4.8, the respondents beg to offer no comments.
11. That with regard to para 4.9, the respondents beg to offer no comments. However applicants are not eligible for payment of SDA as they are all NER Recruittees.
12. That with regard to para 4.10, the respondents beg to offer no comments.
13. That with ~~wix~~ regard to para 5.1, the respondents beg to offer not agreed as the applicants are not eligible for payment of SDA.
14. That with regard to para 5.2, the respondents beg to state that the applicants are not eligible for the payment of SDA hence violation of articles . As envisaged in the application does not arise.
15. That with regard to para 5.3, the respondents beg to state that the applicants are not eligible for such benefits as they are all residents of NER.
16. That with regard to para 5.4, the respondents beg to offer not agreed to since such appeal by the applicants not preferred earlier.
17. That with regard to para 5.5, the respondents beg to offer not comments.
18. That with regard to para 5.6, the respondents beg to state that as per the recent Hon'ble Supreme Court's Judgement it was held irrespective of facts that the defence Civilian personnel who are posted in the North Eastern Region


Major
Garrison Engineer
Missamari

are entitled to get the benefits of Special Duty Allowance but residents of NER are barred from receiving this type of benefits.

19. That with regard to para 5.7, the respondents beg to offer not agreed to as the same has been discontinued as per verdict of Supreme Court/CAT Guwahati. Supreme Court Judgement in C.A. No. 3251/93 UOI Vs Vijay Kumar & Others of 1993.

20. That with regard to para 6, 7, and 8, the respondents beg to ~~state that~~ offer no comments.

21. That with regard to para 8.1, the respondents beg to state that the Supreme Court ruling as enumerated in the above paras the applicants are not authorities Grant of SDA.

22. That with regard to para 8.3, the respondents beg to ~~state that~~ offer no comments.

23. That with regard to para 8.4, the respondents beg to state that it may be decided by the Hon'ble C.A.T.

Verification

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V E R I F I C A T I O N

I, ~~Sri~~ Major Ajit Kumar, GE
Missamari being authorised do hereby verify and
declare that the statements made in this written statement
are true to my knowledge, information and believe and I have
not suppressed any material fact.

And I sign this verification on this 30th
day of ^{July}~~May~~ 2001.


[AJIT KUMAR]
MAJOR
Declarant.
GARRISON ENGINEER
MISSAMARI (ASSAM)